

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 115
IB-510/ND/2020

IN THE MATTER OF:

Satguru Holidays (India) Pvt. Ltd ... Applicant/Petitioner

Vs

India Sports Flashes Pvt. Ltd ... Respondent

Order under Section 9 of IBC.

Order delivered on 11.12.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Learned counsel Ms. Aditi appears for applicant. The Learned Counsel states that the parties have amicably settled the matter and seeks time to take appropriate steps with respect to withdrawal.

List the matter on 27.01.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

